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O.A.NO.213 OF 2006

ORDER DATED 12.12.2006

Heard Mr.P.C.Chinchani,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel appearing for the Respondents/Railways.

2. Counter has not been filed by the Respondents as yet. It is submitted by the Ld.Counsel for the Applicant that the representation, which has been partly allowed vide Annexure-A/4, may be looked into again by the Res.Nos.3 and 4.

3. Having heard both the parties, <sup>as agreed to by them</sup> without expressing any opinion on the merit of this case, it is directed that the Res.Nos.3 and 4 will give fresh look to the representation of the applicant taking into consideration the O.A. and all the accompanied documents including Annexure-A/1 and A/2 within four weeks from the date of receipt of this order.

4. With the above, this O.A. is disposed of accordingly.

5. Copies of this order be handed over to the Counsel for both the parties.

23/12  
MEMBER(ADMN.)

  
VICE-CHAIRMAN